GOVERNMENT OF MEGHALAYA LAW (A) DEPARTMENT.

<u>NOTIFICATION</u> (ORDERS BY THE GOVERNOR)

Dated Shillong, the 11th July, 2025.

No. LJ (A) 89/2021/182 - In exercise of powers conferred under sub - section (4) of Section 18 of the Bharatiya Nagarik Suraksha Sanhita, 2023, the Governor of Meghalaya is pleased to appoint Smti. K. Chisa, Advocate as Addl. Public Prosecutor/Addl. Govt. Pleader in District & Sessions Judge, Shillong with immediate effect and until further orders.

Sd/-Commissioner & Secretary to the Govt. of Meghalaya, Law Department.

Memo No. LJ (A) 89/2021/182-A,

Dated Shillong, the 11th July, 2025.

Copy forwarded to:-

- 1. The Registrar General, High Court of Meghalaya, Shillong.
- 2. The Advocate General, Meghalaya, Shillong.
- 3. The Director General of Police, Meghalaya, Shillong
- 4. The District Magistrate, East Khasi Hills District, Shillong.
- 5. The District & Sessions Judge, East Khasi Hills District, Shillong.
- 6. The Superintendent of Police, East Khasi Hills District, Shillong.
- The Accountant General (A&E), Meghalaya, Shillong- 793001. The above Addl. Public Prosecutor /Addl. Government Pleader shall be entitled to fees for appearances etc. as laid down in O.M. No. LR (B) 13/2002/Pt./165 dt. 30.10.2018 (as amended).
- 8. Smti. K. Chisa, Advocate. Charge report of assuming charge as Addl. Public Prosecutor/ Addl. Govt. Pleader along with contact No. should also be furnished to this Department
- 9. The Treasury Officer, Shillong South/District Treasury.
- 10. Law (B) Department.
- M. DEO, Law Department.
- 12. Guard file.

By order etc.

Deputy Secretary to the Govt. of Meghalaya, Law (A) Department.